

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1376
ANSWERED ON:08.08.2011
APPOINTMENT OF STATE COMMISSIONERS
Reddy Shri Modugula Venugopala

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the State Commissioners under the Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995 have been appointed in all the States of the country;
- (b) if so, the details thereof;
- (c) the total number of complaints received by the Commissioners in the States during each of the last three years and the total number of complaints disposed of to help the beneficiaries during the said period, State-wise;
- (d) the broad nature of the complaints received; and
- (e) the steps being taken to ensure effective empowerment of the physically challenged persons?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

- (a) Yes, Sir, except in Nagaland.
- (b) 15 States/Union Territories have appointed full time Commissioner and 19 States/Union Territories have Commissioner for Persons with Disabilities with additional charge.
- (c) The details of the number of complaints received during each of the last three years and number of complaints disposed off is annexed.
- (d) The information is not maintained in the Ministry.
- (e) For empowerment of the persons with disabilities, the Ministry releases grants-in-aid to State Governments/UTs, Universities, Non-Government Organizations etc. for creation of barrier free environment, providing assistive devices, special education, vocational training, pre-school programme, vocational rehabilitation centre and by early intervention through its various schemes/programmes. Special Employment Exchanges and Special Cells have also been set up for providing placement services. National Handicapped Finance and Development Corporation (NHFDC) provide concessional credit for setting up income generating activities for self-employment. The Persons with Disabilities Rules, 1996 have been amended to prescribe a simplified and decentralized procedure for issue of Disability Certificate. A Special Recruitment Drive has also been started to fill up backlog of reserved vacancies for persons with disabilities. A scheme of Incentives to Employers in the Private Sector for providing Employment to the Persons with Disabilities have also been launched to provide the employer's contribution for Employees' Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years. A new scheme of Inclusive Education for Disabled at Secondary State (IEDSS) is also implemented to cover disabled children in Class IX-XII with the aim to enable all students with disabilities to pursue secondary schooling in an inclusive environment.